

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 24.11.98

OA 145/98

Gopal Krishan Sharma s/o Shri Har Prasad Sharma r/o 104/101, Shanti Path, Agarwal Farm, Mansarovar, Jaipur.

... Applicant

Versus

1. Union of India through the General Manager, Western Railway, Churchgate, Mumbai.
2. Dy. Chief Mechanical Engineer (C&W), Western Railway, Ajmer.

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant

... In Person

For the Respondents

...

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Gopal Krishan Sharma, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, seeking a direction to the respondents to determine his regular pension, gratuity and other retiral benefits and release the same.

2. Heard the applicant. The applicant has drawn attention to his representation dated 8.1.98, at Annexure A-1, made to respondent No.2, and wants the same to be decided through a speaking order on merits. In the circumstances, this application is disposed of, at the stage of admission, with a direction to respondent No.2 to decide the applicant's representation dated 8.1.98, at Annexure A-1, through a detailed speaking order on merits within a period of three months from the date of receipt of a copy of this order. The applicant shall be at liberty to file a fresh OA in case he is aggrieved by any decision taken on the representation. Let a copy of the OA and the annexures thereto be sent to respondent No.2 alongwith a copy of this order.

GK
(GOPAL KRISHNA)
VICE CHAIRMAN

VK